

The Telangana Scheduled Castes (Rationalisation of Reservations) Act, 2025

Act No. 15 of 2025

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No. 15]

HYDERABAD, MONDAY, APRIL 14, 2025

TELANGANA ACTS, ORDINANCES AND REGULATIONS ETC.

The following Act of the Telangana Legislature received the assent of the Governor on the 8th April, 2025 and the said assent is hereby first published on the 14th April, 2025 in the Telangana Gazette for general information:—

ACT No. 15 OF 2025

AN ACT TO PROVIDE FOR RATIONALISATION OF RESERVATIONS TO SCHEDULED CASTES BY WAY OF SUB-CLASSIFICATION IN THE STATE TO ENSURE THEIR UNIFIED AND UNIFORM PROGRESS IN THE SOCIETY AND FOR MATTERS CONNECTED THEREWITH AND INCIDENTAL THERETO.

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

 (1) This Act may be called the Telangana Scheduled Castes (Rationalisation of Reservations) Act, 2025.

Short title, extent and commencement.

- (3) It shall come into force on such date as the State Government may, by notification in the Telangana Gazette appoint.
- Definitions. 2. (1) In this Act, unless the context otherwise requires, -
- (a) "Educational Institution" shall have the same meaning assigned to it in clause (c) of section 2 of the Act No. 5 Telangana Educational Institutions (Regulation of Admission and Prohibition of Capitation Fee) Act, 1983;
 - (b) "Government" means the State Government of Telangana;
 - (c) "Prescribed" means prescribed by the rules made under this Act;
 - (d) "Public Service" means, services in any office or establishment of,-
 - (i) the Government;
 - (ii) a local authority, i.e.,
- (A) a Gram Panchayat or a Mandal Parishad or a Act No. 5 Zilla Parishad established under the Telangana Panchayat of 2018. Raj Act, 2018; and
- (B) a Municipality or Municipal Corporation constituted Act No. 11 under the Telangana Municipalities Act, 2019 or any other relevant law, for the time being in force relating to Municipal Corporations;
 - (iii) a corporation or undertaking wholly owned or controlled by the Government;

- (iv) a corporate body established by the State Government under any law made by the Legislature of the State whether incorporated or not including a university; and
- (v) any other body or authority established by the State Government or by a Society registered under any law relating to the registration of Societies for the time being in force and receiving funds from the Government either fully or partly for its maintenance or any educational institution, whether registered or not, but receiving aid from the Government;
- (e) "Rule of Reservation" means any rule or provision, for reservation of appointments or posts in public service in the special rules applicable to any particular service or the General Rules of the Telangana State and Subordinate Service Rules, as the case may be or any rule or provision for reservation of seats in the rules or instruction for admission into educational institutions, as the case may be, in favour of Scheduled Castes or Scheduled Tribes or Backward Classes or Women;
- (f) "Scheduled Castes" shall have the same meaning assigned to it in clause (24) of article 366 of the Constitution of India read with PART XXV of the Constitution (Scheduled Castes) Order, 1950 (C.O.19) as amended by the Andhra Pradesh Reorganisation Act, 2014 in relation to the State of Telangana, as amended from time to time;

Central Act 6 of 2014.

(2) The words and expressions used in the Act, but not defined, shall have the same meaning as assigned to them in the Telangana General Clauses Act, 1891 or other relevant Acts.

Act No. I of 1891.

3. In order to secure social justice and equality of opportunity and to ensure fair just, reasonable, rationale and equitable enjoyment of the benefits of the rule of reservation by all the Scheduled Castes with respect to the State of Telangana, subject to availability of eligible candidates.-

Rationalization of reservations. (a) one percent of appointments or posts or seats so reserved under the rule of reservation for the Scheduled Castes shall be reserved to the persons belonging to the following Scheduled Castes, which shall be referred to as Scheduled Castes (Group-I), namely,-

GROUP-I

SI. No.	Name of the Caste
(1)	(2)
1.	Bavuri
2.	Beda (Budga) Jangam
3.	Chachati
4.	Dakkal, Dokkalwar
5.	Jaggali
6.	Kolupulvandlu,
	Pambada,
	Pambanda,
	Pambala
7.	Mang
8.	Mang Garodi
9.	Manne
10.	Mashti
11.	Matangi
12.	Mehtar
13.	Mundala
14.	Samban
15.	Sapru

(b) Nine percent of appointments or posts or seats so reserved under the rule of reservation for the Scheduled

Castes shall be reserved to the persons belonging to the following Scheduled Castes, which shall be referred to as Scheduled Castes (Group-II), namely, -

GROUP-II

SI. No.	Name of the Caste
(1)	(2)
1.	Arundhatiya
2.	Bindla
3.	Chamar, Mochi, Muchi,
	Chamar-Ravidas,
	Chamar-Rohidas
4.	Chambhar
5.	Chandala
6.	Dandasi
7.	Dom, Dombara, Paidi, Pano
8.	Ellamalawar, Yellammalawandlu
9.	Godari
10.	Jambuvulu
11.	Madiga
12.	Madiga Dasu,Mashteen
13.	Pamidi
14.	Panchama, Pariah
15.	Samagara
16.	Sindhollu, Chindollu
17.	Yatala
18.	Valluvan

⁽c) Five percent of appointments or posts or seats so reserved under the rule of reservation for the Scheduled Castes shall be reserved to the persons belonging to the

following Scheduled Castes, which shall be referred to as Scheduled Castes (Group-III), namely,-

GROUP-III

SI. No.	Name of the Caste
(1)	(2)
1.	Adi Andhra
2.	Adi Dravida
3.	Anamuk
4.	Aray Mala
5.	Arwa Mala
6.	Bariki
7.	Byagara, Byagari
8.	Chalavadi
9.	Dhor
10.	Ghasi, Haddi, Relli, Chanchandi
11.	Gosangi
12.	Holeya
13.	Holeya Dasari
14.	Madasi Kuruva, Madari Kuruva
15.	Mahar
16.	Mala, Mala Ayawaru
17.	Mala Dasari
18.	Mala Dasu
19.	Mala Hannai
20.	Malajangam
21.	Mala Masti
22.	Mala Sale, Netkani
23.	Mala Sanyasi
24.	Mitha Ayyalvar
25.	Paky, Moti, Thoti
26.	Relli

4. The provisions of this Act shall not be made applicable to the notifications/ advertisements, which have already been issued and not finalized for appointments in public service or admissions into educational institutions, prior to the commencement of this Act.

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Applicability of the Act to the pending matters.

5. Nothing contained in this Act shall apply to any appointment to a post or service in any department of the Central Government or any Corporation or undertaking owned or controlled by it or to any Educational Institution belonging to or under the control of the Central Government or their entity.

Act not to apply to Central Government services or educational Institutions.

6. No suit, prosecution or other legal proceedings shall lie against any authority or person for anything done or purported to have been done in good faith in pursuance of the provisions of this Act or the rules made there under.

Protection of action taken in good faith.

7. If any doubt or difficulty arises in giving effect to the provisions of this Act, the Government may, by order, make such provisions or give such directions, not inconsistent with the provisions of this Act, as may appear to it to be necessary or expedient for the removal of the doubt or difficulty.

Power to remove doubts and difficulties.

8. (1) The Government may, by notification in the Telangana Gazette, make rules to carry out the purposes of this Act.

Power to make rules.

(2) In particular and without prejudice to the generality, of the foregoing powers, such rules may provide for all or any of the following matters, namely: -

- (a) fixation or adjustment of roster points in respect of Scheduled Castes including for women among them for the purposes of public service; and
- (b) any other matter which has to be or may be prescribed.
- (3) Every rule made under this Act shall immediately after it is made, be laid before each House of the State Legislature, if it is in session and if it is not in session, in the session immediately following for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiration of the session in which it is so laid or the session immediately following, both Houses agree in making any modifications in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified, have effect only in such modified form or shall stand annulled as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

RENDLA THIRUPATHI

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.